

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**CP NO. 112(ND)/2012**

**IN THE MATTER OF:**

Rupak Gupta & Anr.

.... Applicant/petitioners

Vs.

M/s. Banaras House Pvt. Ltd.

.... Respondent

**Order under Section 397/398 of the Companies Act, 2016**

**Order delivered on 12.09.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioners :

For Respondent No. 2(a) : Mr. Virender Ganda, Sr. Adv.  
Ms. Gauri Rishi & Mr. K. Lall, Adv.

For the Respondent 4(a)-4(f) : Ms. Rashmi Beri, Advocate

Mr. Abhimanyu Bhandari, Adv.

**ORDER**

Part heard.

List the matter on 13<sup>th</sup> September, 2017.

— Sd —

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

— Sd —

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

12.09.2017  
V. Sethi